

## Annexure - 8

## Satra Properties (India) Ltd

Date of Commencement of CIRP- 03/08/2020

List of Creditors as on - 31/03/2022

List of Other Creditors

Sl. No.	Name of Creditor	Details of Claim received		Details of Claim Admitted					Amount of Contingent Claim	Amount of any Mutual dues, that may be set-off	Amount of Claim not admitted	Amount of Claim under verification	Remarks, if any
		Date of receipt	Amount Claimed	Amount of Claim admitted	Nature of Claim	Amount covered by security interest	Amount covered by guarantee	Whether related party?					
1	Farid Ansari												Note- 1
2	Masood Ansari												Note- 1
3	Naseem Ansari												Note- 1
4	Sameer Ansari												Note- 1
5	Satra Park CHS Ltd.		25,41,93,403							25,41,93,403	-		Note- 2
6	Sunil Sahlot		1,60,00,000					1,60,00,000			-		Note- 3
7	Mr. Mithalal M. Sahlot		1,45,68,000					1,45,68,000			-		Note- 3
8	Mr. Anil Manoharlal Sahlot		36,00,000					36,00,000			-		Note- 4
9	Pravin Traders through its Sole Proprietor Mr. Suresh N Shah		1,54,80,000					1,54,80,000			-		Note- 3
10	Panama Industries Through its Sole Proprietor Mr. Amirali E Rayani		93,60,000					93,60,000			-		Note- 3
11	Panama Petroleum Products through its properietor Mr. Akbarali E Rayani		1,10,40,000					1,10,40,000			-		Note- 3
12	Venus Barrel Supply Co. through its sole Properietor Mr. Bipin N. Shah		1,95,52,000					1,95,52,000			-		Note- 3
13	Virchand Ghelabi & Sons through its Sole Properietor Mr. Naresh Sevantilal Vora		1,41,12,000					1,41,12,000			-		Note- 3
14	Mr. Mehendi A. Panjwani		42,80,000					42,80,000			-		Note- 3
15	Mr. Siraj Abdul Panjwani through Constituted Attorney Mr. Mehendi A Panjwani		2,56,00,000					2,56,00,000			-		Note- 3
16	Nirma Petroleum Products through its Sole Proprietor Mr. Mehndi Panjwani		79,68,000					79,68,000			-		Note- 3
17	Mr. Phiroz alias Firoz A Panjwani		1,35,20,000					1,35,20,000			-		Note- 3
18	Jayashree Petroelum Products		1,41,28,000					1,41,28,000			-		Note- 3
19	Mr. Ravvab Ali Khan		56,00,000					56,00,000			-		Note- 3
20	Aashkar Enterprises through Partner Syed Intiaz Ahmed		1,60,00,000					1,60,00,000			-		Note- 3
21	Hitesh C Ajmera & Rupal J Ajmera		60,09,400								60,09,400		Note -5
22	Vimla A Shah												Note -6
23	C M Rolling Shutters												Note-7
	<b>Total</b>		<b>45,10,10,803</b>					<b>19,08,08,000</b>		<b>25,41,93,403</b>	<b>60,09,400</b>		

**Notes on Claims**

<b>Particulars</b>	
1	The claimant has entered in to an arrangement with the Corporate Debtor for permanent alternate accomodation pursuant to the development plan. The agreeemtn has not yet been honoured. Hence, claiming for specific performance under the agreement or compensation. There is no specific amount claimed. The matter needs to be adjudicated and cannot be decided by the IRP. As the claim is contingent upon the performance under the agreement by claimant & CD, it is classified as contingent claim.
2	Claim pertains to work not done by CD under a contract. No correspondence earlier in the matter. Promoter Mr. Praful Satra, vide Mail dated 19th Sept 2020, states that some amount pertaining to amenities, club and furnishings have been received and is to be completed on receipt of occupation certificate However, there is no clarity in the accounts on this issue. . Matter may need adjudication for decision. After examining hte submissions made by the society in response to queries, it is concluded that the matter needs adjudication and is beyond the powers of the Resvolutio Professional to admit the claim.
3	The claim is based on MOU dated 25th Jan 2017 for vacating the tenented premises. within 30 days of payment the premises is to be vacated. As per clause 7.1 the handover of the tenented premise is to be done only when the consideration is paid. In the event of failure to pay the respective consideration before the execution of Deed of Surrender of tenenacies, then the arrangement stands cancelled.Transaction to be completed by 31.03.2017. Case pending before High Court . Hence, claim not admitted.
4	The claim is based on MOU dated 25th Jan 2017 for vacating the tenented premises. within 30 days of payment the premises is to be vacated. As per clause 7.1 the handover of the tenented premise is to be done only when the consideration is paid. In the event of failure to pay the respective consideration before the execution of Deed of Surrender of tenenacies, then the arrangement stands cancelled.Transaction to be completed by 31.03.2017. Case pending before High Court . The third schedule to the agreement does not indicate the amount committed to be paid to him. It is blank Hence, claim not admitted.
5	The claimant has submitted his claim in Form F. However, he being a Homebuyer RP has requested him to submit claim in Form CA along with details and proofs. No response received .
6	The claimant has not indicated Claim amount . Has submitted agreemnt for alternate accomodation & Grant of Right of way dated 11/09/2013. These would take effect on taking up the development of the property by the CD. The agreement has not been acted upon and it is not possible ot estimate the Claim amount based on the documents submitted. The claimant has stated that the value of his rights is establidhed for Rs. 25 Crores under the letter dated 07.09.2020. However, the RP is not permitted to adjudicate on the amount of Claim. Since, the claim is contingent upon development of the property, it is being treated as contingent claim. As no amount is stated in the form, the claim amount is left blank.
7	The Claimant has only submitted work order copies & no claim Form. Reminder sent to him but no response hence no claim